

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**CONTEMPT PETITION NO.170/00067/2020**

**IN**

**ORIGINAL APPLICATION NO.170/01537/2018**

**DATED THIS THE 23<sup>RD</sup> DAY OF OCTOBER, 2020**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

Shri Sudarshan N.D  
S/o V.N. Doreswamy, Aged about 61 years,  
Retired Deputy Conservator of Forests,  
Karnataka Forest Department,  
Residing at No. 7,  
'Sujay' 1<sup>st</sup> 'C' Main Road,  
Muthyalanagar, Bengaluru 560 054

....Petitioner

(By Advocate Shri B.O. Anil Kumar)

**Vs.**

1. Shri Sandeep Dave, IAS  
Additional Chief Secretary to Government,  
Forest, Ecology & Environment Department,  
Multi Storied Building,  
Bengaluru 560 001

2. Shri Sanjay Mohan, IFS  
The Principal Chief Conservator of Forests,  
(Head of the Forest Force),  
Aranya Bhavan, 18<sup>th</sup> Cross,  
Malleshwaram, Bengaluru 560 003

....Respondents

(By Shri M.V. Ramesh Jois, State Government Counsel)

**ORDER (ORAL)****PER: SURESH KUMAR MONGA, MEMBER (J)**

Present Contempt Petition has been filed by the petitioner alleging willful disobedience of the order dated 06.06.2019 passed by this Tribunal in Original Application No. 170/01537/2018

2. A perusal of the order dated 06.06.2019 reveals that while disposing of the Original Application, the respondents were granted two months' time to implement the said order.

3. At the very outset, Shri M.V. Ramesh Jois, learned counsel representing the respondents, submitted that the respondents had filed a Miscellaneous Application No. 170/00357/2020 seeking extension of time to implement the order dated 06.06.2019 passed by this Tribunal in Original Application No. 170/01537/2018. The said MA has been partly allowed and the respondents have further been granted two months more time to implement the order dated 06.06.2019. Therefore, the present Contempt Petition does not survive.

4. The fact, that the respondents have further been granted two months more time to implement the order dated 06.06.2019 passed in Original Application No. 170/01537/2018, has not been disputed by Shri B.O. Anil Kumar, learned counsel representing the petitioner.

5. In view of the above, the Contempt Petition does not survive and the same is disposed of having been rendered infructuous. However, the petitioner shall be at liberty to get it revived in the eventuality of non-

compliance of the order dated 06.06.2019 passed by this Tribunal in Original Application No. 170/01537/2018 within the aforesaid extended period of two months.

6. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**

/ksk/

**Annexures referred to by the petitioner in CP No. 170/00067/2020**

Annexure C1      Copy of the order dated 06.06.2019in OA No. 1537/2018  
Annexure C2      Copy of the representation dated 23.07.2019  
Annexure C3      Copy of the representation dated 10.02.2020

**Annexures referred in reply statement of R2**

Annexure R1      Copy of the order dated 27.05.2020  
Annexure R2      Copy of the note dated 21.03.2020  
Annexure R3      Copy of the order dated 29.07.2020

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